

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER(J)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2022 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)No.111/9/AMR/2022	IA(IBC)/326/2022	9 of IBC	Shiv Kumar Jain Vs. Fans Asia Private Limited

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

IA(IBC)/326/2022:

The Learned Counsel for the Applicant present. The Learned Counsel for the Respondent states that he may be given opportunity to file counter. Counter not filed, inspite availing reasonable time. At request time extended by one week on condition that if counter is not filed opportunity stands forfeited. Both the parties shall get ready by the next date of hearing. The matter adjourned to 20.12.2022.

Sd/-
MEMBER JUDICIAL